

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1940
ANSWERED ON:17.07.2009
MERGER OF RPL WITH RIL
Ray Shri Rudramadhab

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government is aware of the merger of Reliance Petroleum Limited (RPL) with Reliance Industries Limited (RIL);
- (b) if so, the present status thereof?
- (c) the steps being taken to protect the interests of small investors;
- (d) whether Stock Exchange Board of India (SEBI) has given its approval as per the provisions of law;
- (e) if so, the details thereof and the reasons therefor; and
- (f) the action taken on the complaints pending with Stock Exchange Board of India (SEBI) in regard to this deal?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI NAMO NARAIN MEENA)

(a): Yes, Sir.

(b) and (c): Subsequent to announcement of merger the matter became sub-judice. Hearing for the RIL petition concluded on 29.6.09. An Order is yet to be received. The RPL petition for amalgamation along with an objection petition is pending before Gujarat High Court. The proposed amalgamation of RPL into RIL would have to be approved by High Courts of Bombay and Gujarat for coming into effect. The scheme was approved overwhelmingly by RIL and RPL shareholders as well as secured and unsecured creditors. The petitions filed by RIL and RPL as well as the scheme of merger have been examined from the perspective of shareholders and public interest.

(d), (e) & (f): The provisions governing scheme of arrangement between companies come under the regulatory purview of Ministry of Corporate Affairs, not SEBI. Bombay Stock Exchange and National Stock Exchange have approved the scheme of amalgamation. Complaints received on RIL petitions were examined by Office of Registrar of Companies (ROC) and prima facie there appeared to be no contravention of the law. In case of RPL, complaints have been examined by ROC and its report is pending before the Court.